

# **HIGH COURT OF MADHYA PRADESH, JABALPUR**

**// NOTICE //**

**No. 41 /PR(J)/2021**

**Jabalpur, Dated 07/04/2021**

In view of the representations received from M.P. High Court Bar Association, Jabalpur and High Court Advocates' Bar Association, Jabalpur and after due deliberations with the office of the Advocate General of the State of M.P., representatives of State Bar Council of M.P., Senior Advocates Council and High Court Bar Associations, Jabalpur, Indore & Gwalior, Hon'ble the Chief Justice, in addition to the S.O.P. dated 11/02/2021 and Additional S.O.P. dated 03/04/2021, has further been pleased to issue following directions:-

- (1) All the cases listed from 08<sup>th</sup> to 24<sup>th</sup> of April, 2021 shall be heard only through Virtual Hearing at Principal Seat Jabalpur and Benches at Indore & Gwalior and no physical hearing shall be conducted.
- (2) No case files shall be accepted physically through Filing Counters of Presentation Centers at Principal Seat Jabalpur and Benches at Indore & Gwalior. In addition to e-filing, the facility of category-wise Drop Boxes has been provided near the Presentation Centers, hence, learned Advocates / Registered Clerks / Litigants who desire to physically file the petitions / cases / loose documents (Interlocutory Application, Return, Reply, Rejoinder, Caveat, Affidavit, Covering Memo, Power etc.), may do so by placing / dropping into the Drop Boxes.

- (3) It has been observed that the Mention Memos are being filed for urgent listing of cases without assigning any specific reasons for extreme / genuine urgency. Therefore, Advocates / Litigants are requested to file Mention Memos only by assigning specific, correct & detailed reasons in only those cases, which involve extreme and genuine urgency. Henceforth, only such Mention Memos shall be entertained which mention the reasons of pressing urgency.
- (4) From 08/04/2021 onwards, Mention Memos in physical form to be dropped in the Drop Boxes, shall be received between 10:30 AM to 11:00 AM only. However, facility of e-mentioning via 'Jitsi Video Conferencing Platform' shall be available between 10:30 AM to 01:00 PM.
- (5) S.O.P. dated 11/02/2021 and Additional S.O.P. dated 03/04/2021 shall in that respect stand modified accordingly.

**BY ORDER OF  
HON'BLE THE CHIEF JUSTICE**

  
07.4.21

**(RAJENDRA KUMAR VANI)  
REGISTRAR GENERAL**

